

ಜಿಲ್ಲಾ ಮತ್ತು ಸತ್ರ ನ್ಯಾಯಾಧೀಶರ ಕಾರ್ಯಾಲಯ, ಕೊಪ್ಪಳ

ಕೊಪ್ಪಳ - 583231, ದೂರವಾಣಿ ಸಂಖ್ಯೆ: 08539-221900, ಫ್ಯಾಕ್ಸ್ 08539-222231,

ವಿಂಚಂಚೆ: pdj.koppal@gmail.com.

Accounts/Tender/1-2019

ಟೆಂಡರ್ ಆಹ್ವಾನ ಪ್ರಕಟಣೆ

ದಿನಾಂಕ: 05-09-2019

ಕೊಪ್ಪಳ ಜಿಲ್ಲಾ ನ್ಯಾಯಾಲಯದ ಸಂಕೀರ್ಣದಲ್ಲಿ ಕೋರ್ಟ್ ಕ್ಯಾಂಟೀನ್ ನಡೆಸಲು ಸಂಬಂಧಪಟ್ಟ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರದಿಂದ ಅನುಮತಿ ಪಡೆದ ಅರ್ಹ ಅರ್ಜಿದಾರರಿಂದ ಸೀಲುಮಾಡಿದ ಟೆಂಡರ್ ಅರ್ಜಿಗಳನ್ನು ಆಹ್ವಾನಿಸಲಾಗಿದೆ.

ಕ್ರಮ ಸಂಖ್ಯೆ	ವಿವರಗಳು	ಷರತ್ತುಗಳು
1.	ಕ್ಯಾಂಟೀನ್ ಕಟ್ಟಡದ ವಿಸ್ತೀರ್ಣ 75.22 ಚ.ಮೀ ಪಿಡಬ್ಲ್ಯೂಡಿ ನಿಯಮಾನುಸಾರ ನಿಗದಿ ಪಡಿಸಿದ ಕನಿಷ್ಠ ಪ್ರತಿ ತಿಂಗಳ ಬಾಡಿಗೆ : ರೂ. 10,735-00 ಮುಂಗಡ ಠೇವಣಿ ಹಣ: ರೂ.30,000-00 ಕ್ಯಾಂಟೀನ್ ಪರವಾನಿಗೆ ಅವಧಿ:11 ತಿಂಗಳು	ಉಚ್ಚ ನ್ಯಾಯಾಲಯದ ಸುತ್ತೋಲೆ ಸಂಖ್ಯೆ: 1/2005 ದಿನಾಂಕ: 13-06-2005 ಅನ್ವಯ ಷರತ್ತುಗಳನ್ನು ನಿಗದಿತ ಅರ್ಜಿ ನಮೂನೆಯೊಂದಿಗೆ ಲಗತ್ತಿಸಲಾಗಿದೆ.
2.	ಟೆಂಡರ್ ಅರ್ಜಿಗಳನ್ನು ಪಡೆದುಕೊಳ್ಳಲು ಪ್ರಾರಂಭದ ದಿನಾಂಕ:	12-09-2019 ಬೆಳಿಗ್ಗೆ 10-00 ಘಂಟೆಯಿಂದ
3.	ಟೆಂಡರ್ ಅರ್ಜಿಗಳನ್ನು ಪಡೆದುಕೊಳ್ಳಲು ಕೊನೆಯ ದಿನಾಂಕ:	14-10-2019 ಸಂಜೆ 5-30 ರವರೆಗೆ
4.	ಭರ್ತಿ ಮಾಡಿ ಸೀಲು ಮಾಡಿದ ಟೆಂಡರ್‌ಗಳನ್ನು ಸಲ್ಲಿಸಲು ಕೊನೆಯ ದಿನಾಂಕ:	14-10-2019 ಸಂಜೆ 5-45 ರವರೆಗೆ
5.	ಸೀಲು ಮಾಡಿದ ಟೆಂಡರ್‌ಗಳನ್ನು ಹಾಜರಿರುವ ಅರ್ಜಿದಾರರ ಸಮಕ್ಷಮ ತರೆಯುವ ದಿನಾಂಕ:	15-10-2019 ಸಂಜೆ 5-00 ಘಂಟೆಗೆ.

ಟೆಂಡರ್ ಅರ್ಜಿ ನಮೂನೆಗಳನ್ನು ಜಿಲ್ಲಾ ಮತ್ತು ಸತ್ರ ನ್ಯಾಯಾಧೀಶರ ಕಾರ್ಯಾಲಯ ಕೊಪ್ಪಳದ ಮುಖ್ಯ ಆಡಳಿತಾಧಿಕಾರಿಗಳಿಂದ ಪಡೆಯಬಹುದು.

ಭರ್ತಿ ಮಾಡಿದ ಅರ್ಜಿಗಳನ್ನು ದಿನಾಂಕ 14-10-2019 ರಂದು ಸಂಜೆ 05.45 ರ ಒಳಗಾಗಿ ಜಿಲ್ಲಾ ಮತ್ತು ಸತ್ರ ನ್ಯಾಯಾಧೀಶರ ಕಾರ್ಯಾಲಯಕ್ಕೆ ಸಲ್ಲಿಸತಕ್ಕದ್ದು.

(ಸಂಜೀವ ಎ. ಕುಲಕರ್ಣಿ)

ಜಿಲ್ಲಾ ಮತ್ತು ಸತ್ರ ನ್ಯಾಯಾಧೀಶರು,  
ಹಾಗೂ ಟೆಂಡರ್ ಬುಲೆಟಿನ್ ಅಧಿಕಾರಿ,  
ಕೊಪ್ಪಳ.

ಪ್ರತಿಯನ್ನು ವ್ಯಾಪಕ ಪ್ರಕಟಣೆಗಾಗಿ ರವಾನಿಸಲಾಗಿದೆ.

- 1) ಬಿಲ್ಲಾ ವಾರ್ತಾಧಿಕಾರಿಗಳು, ವಾರ್ತಾ ಮತ್ತು ಪ್ರಚಾರ ಇಲಾಖೆ ಕೊಪ್ಪಳ ಇವರಿಗೆ ದಿನಪತ್ರಿಕೆಗಳಲ್ಲಿ ಉಚಿತವಾಗಿ ಪ್ರಕಟಿಸಲು ಕೋರಿದೆ.
- 2) ಜಿಲ್ಲಾ ಮತ್ತು ಸತ್ರ ನ್ಯಾಯಾಲಯದ ನೋಟಿಸ್ ಬೋರ್ಡ್‌ಗೆ.
- 3) ಹಿರಿಯ ಸಿವಿಲ್ ಜಡ್ಜ್ ಮತ್ತು ಸಿಜೆಎಂ ನ್ಯಾಯಾಧೀಶರು, ಕೊಪ್ಪಳ.
- 4) ಪ್ರಧಾನ ಸಿವಿಲ್ ಜಡ್ಜ್ ಮತ್ತು ಜೆಎಂಎಫ್‌ಸಿ ನ್ಯಾಯಾಧೀಶರು, ಕೊಪ್ಪಳ.
- 5) ಹೆಚ್ಚುವರಿ ಸಿವಿಲ್ ಜಡ್ಜ್ ಮತ್ತು ಜೆಎಂಎಫ್‌ಸಿ ನ್ಯಾಯಾಧೀಶರು, ಕೊಪ್ಪಳ.
- 6) ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು, ಜಿಲ್ಲಾ ಕಾನೂನು ಸೇವಾ ಪ್ರಾಧಿಕಾರ ಕೊಪ್ಪಳ.
- 7) ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು, ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಾರ್ಯಾಲಯ, ಕೊಪ್ಪಳ.
- 8) ತಹಶೀಲ್ದಾರರು, ತಹಶೀಲ್ದಾರ ಕಾರ್ಯಾಲಯ, ಕೊಪ್ಪಳ.
- 9) ಅಧ್ಯಕ್ಷರು, ಕೊಪ್ಪಳ ಜಿಲ್ಲಾ ನ್ಯಾಯವಾದಿಗಳ ಸಂಘ, ಕೊಪ್ಪಳ.
- 10) ಕೋರ್ಟ್ ಕ್ಯಾಂಟೀನ್ ಕಟ್ಟಡಕ್ಕೆ

## ಅರ್ಜಿ ನಮೂನೆ

(ಕೊಪ್ಪಳ ನ್ಯಾಯಾಲಯಗಳ ಸಂಕೀರ್ಣದಲ್ಲಿ ಕ್ಯಾಂಟೀನ್ ನಡವಲು ಈ ಅರ್ಜಿಯನ್ನು ಸೀಲ್ ಮಾಡಿದ  
ಲಕೋಟೆಯಲ್ಲಿ ಸಲ್ಲಿಸತಕ್ಕದ್ದು)

1.	ಅರ್ಜಿದಾರರ ಹೆಸರು	:	
2.	ತಂದೆಯ ಹೆಸರು	:	
3.	ಹುಟ್ಟಿದ ದಿನಾಂಕ	:	
4.	ವಯಸ್ಸು	:	
5.	ವಿಳಾಸ (ಆಧಾರ್‌ಕಾರ್ಡ್/ಗುರುತಿನ ಚೀಟಿ ಲಗತ್ತಿಸುವುದು)	:	
6.	ವಿದ್ಯಾರ್ಹತೆ	:	
7.	ಟೆಂಡರ್ ಪ್ರಕಟಣೆಯಲ್ಲಿ ನಮೂದಿಸಿರುವ ಷರತ್ತುಗಳಿಗೆ ಒಪ್ಪುತ್ತೀರಾ?	:	
8.	ಲೈಸೆನ್ಸ್ ಪಡೆದ ದಿನಾಂಕ (ಕ್ಯಾಂಟೀನ್ ನಡೆಸುವವರಿಗೆ ಮಾತ್ರ)	:	
9.	ಕೆಲಸದ ಅನುಭವ	:	
10.	ಟೆಂಡರ್ ಮಂಜೂರಾದಲ್ಲಿ ಗುಣಾತ್ಮಕ ಸೇವೆಯನ್ನು ಸಲ್ಲಿಸುವಿರಾ?	:	
11.	ಈ ಟೆಂಡರ್ ಮೂಲಕ ಕ್ಯಾಂಟೀನ್ ಕಟ್ಟಡಕ್ಕೆ ಸೂಚಿಸುವ ಬಾಡಿಗೆಯ ಮೊತ್ತ ( ಸ್ಪಷ್ಟವಾಗಿ ಅಂಕಗಳಲ್ಲಿ ಹಾಗೂ ಅಕ್ಷರಗಳಲ್ಲಿ ನಮೂದಿಸುವುದು)	:	

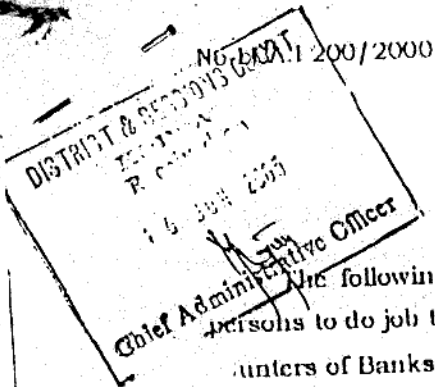
ಈ ಮೂಲಕ ನಾನು ಈ ಅರ್ಜಿಯಲ್ಲಿ ಭರ್ತಿ ಮಾಡಿರುವ ಮಾಹಿತಿಯು ಸತ್ಯ,  
ಸಂಪೂರ್ಣವಾಗಿ ನನ್ನ ತಿಳುವಳಿಕೆ ಮತ್ತು ವಿಶ್ವಾಸದ ಪ್ರಕಾರ ಸರಿಯಾಗಿವೆ.

ಸ್ಥಳ :  
ದಿನಾಂಕ :

ಅರ್ಜಿದಾರರ ಸಹಿ

HIGH COURT OF KARNATAKA,  
BANGALORE,  
DATED: 13<sup>TH</sup> JUNE 2005.

GENERAL CIRCULAR No.1/2005



The following norms are issued with regard to grant of licence to the persons to do job typing, running xerox machine, canteen, opening of extension counters of Banks and milk booths etc., in the premises of sub-ordinate courts in the State.

1. The licensee shall produce the licence/sanction/permission issued by the competent authority, if needed, for verification.
2. The licensee shall produce two stamp-size recent photographs.
3. The licensee shall execute an agreement abiding to the terms and conditions to be imposed by the District Judge and should also adhere to the other conditions that may be stipulated from time to time by the District Judge concerned and/or by the High Court.
4. The licensee shall keep the premises in clean and tidy condition.
5. The licensee shall produce the licence/sanction/permission and identity card whenever demanded. The licensee alone shall carry on the business in the premises provided.
6. The licensee shall not induct or allow any other person to carry on the business. If he does so, the licence shall be cancelled at once.
7. The licensee shall not carry on any business other than the one for which the licence is issued. If he does so, licence shall be cancelled.
8. The licensee shall pay the electricity, water and sewerage charges including charges for connections and reconnections etc., if any.

Inward  
No. 279/05  
16-6-2005

9. The licensee is permitted to carry on the business from 7 am to 6.30 pm only.

10. If any alterations/constructions etc., are effected to the existing structure without prior permission of the competent Authority, the licence will be cancelled forthwith and the licensee will be accountable to any damages caused.

11. When the space in respect of which licence is granted is required by the licensor, the licensee shall vacate the premises forthwith even before the expiry of the licence period, within 15 days from the date of receipt of notice from the licensor and he is not entitled for any compensation.

12. The licensee may be allowed to put up temporary structure, i.e.:-

- a) 4'x6' in respect of job typing, running xerox machine, STD booth and milk booth and the licensee shall deposit Rs. 10,000/- as security money apart from the monthly licence fee that may be fixed by the District Judge. If he fails to comply with the terms and conditions stipulated by the District Judge, the licence shall be cancelled without giving any prior notice.
- b) The District Judge shall be the licencing authority in respect of grant of licence for job typing, running xerox machine, STD booth and milk booth etc.,
- c) In case the licensee desires to put up permanent structure in a space measuring more than 4'x6', prior permission of the High Court is a must.
- d) In respect of running canteen, accommodation may be determined on the basis of the requirement and the availability of space. The licensee shall deposit Rs. 20,000/- in respect of premises in District place and Rs. 10,000/- at Taluk place as security money. Insofar as opening of

extension counters of banks, post office, Government Dispensary are concerned, depositing of security money shall be as determined by the High Court and permission of the High Court is a must.

- e) If there are more applications seeking grant of licence for installing STD booth, the District Judge may give preference to an applicant who is physically handicapped.
13. The licensee shall carry on the business without causing obstructions to the free movement of the litigants and parking of vehicles.
14. Any licence that may be required under Municipalities / Corporations Act shall be obtained and displayed prominently at the place of work.
15. Licence may be granted on the basis of availability of space for running a particular business which shall be in the interest of smooth functioning of the court work.
- Licence may be granted to the licensee for a period not exceeding three years.
17. The grant of licence for running xerox machine, job typing, STD booth, milk booth and canteen will be by the District Judge concerned. So far as grant of licence for opening of bank counters, post office and government dispensary permission of the High Court is a must.
18. In respect of a facility, if the District Judge concerned receives number of applications, he should adopt a procedure to select a suitable applicant who can render better service.
19. The licensee should not keep or store in the premises any material which is likely to cause harm to person or property, fire, annoyance or nuisance of any sort.

20. The security money collected shall be refunded to the licensee without interest, after deducting water charges, electricity charges or any other dues from him/her, after the expiry of his/her licence period, subject to vacating the premises in good condition.

The District Judges shall submit a detailed report to the High Court whenever they grant licences in their Units within 15 days from the date of grant of such licence.

All the Principal District & Sessions Judges shall strictly follow the above norms henceforth.

By Order of the High Court,

*N. Ananda*  
(N. Ananda)  
Registrar General. 13/6/05

To:

All the Principal District & Sessions Judges in the State.